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Title: Introduction of the Juvenile Justice (Care and Protection of Children) Bill, 2014.

HON. SPEAKER: Now, we take up Item No. 13 – Shrimati Maneka Sanjay Gandhi.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): Madam Speaker, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social re-integration, by adopting a child friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes provided, and institutions and bodies established, hereinunder and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social re-integration, by adopting a child friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes provided, and institutions and bodies established, hereinunder and for matters connected therewith or incidental thereto. "

*The motion was adopted.*

SHRIMATI MANEKA SANJAY GANDHI: I introduce the Bill.